

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF WEST STAR CONSTRUCTIONS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Weststar Constructions Private Limited
2.	Date of incorporation of corporate debtor	20/11/2002
3.	Authority under which corporate debtor is incorporated / registered	RoC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U45201DL2002PTC117709
5.	Address of the registered office and principal office (if any) of corporate debtor	Add.: No-51 Furniture Block, Kirti Nagar, New Delhi 110015
6.	Insolvency commencement date in respect of corporate debtor	06/03/2024 (Order received on 15.03.2024)
7.	Estimated date of closure of insolvency resolution process	11/09/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Saurab Sharma Reg. No.: IBBI/IPA-001/IP-P-02550/2021-2022/13951
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add.: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059 Email Id.: sk04sharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059 Email Id.: cirp.wscpl@gmail.com
11.	Last date for submission of claims	29/03/2024 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Weststar Constructions Private Limited on 06/03/2024.

The creditors of M/s. Weststar Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 29/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Saurab Sharma

Interim Resolution Professional

In the matter of West Star Constructions Private Limited.

Reg. No. IBBI/IPA-001/IP-P-02550/2021-2022/13951

Validity of AFA till 18.12.2024

**Res. Address: B-204, First Floor Back Side, T-Extension,
Street No 7, Vishwas Park Extn, Uttamnagar, Delhi 110059**

Date: 18.03.2024

Place: New Delhi



GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune - 411036

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Table with columns: Sr. No., Name of Borrowers, Description of Property, Possession taken date, Date of statutory demand notice, Amount in Demand Notice (Rs.).

Place: Uttar Pradesh Date: 18.03.2024

Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

SALE NOTICE SUPREME TEX MART LIMITED (In Liquidation)

Notice is hereby given to the public in general that under the process of Liquidation of M/s Supreme Tex Mart Limited (In Liquidation), in terms of the order of Honourable Adjudicating Authority, NCLT Chandigarh dated 08.08.2018, E Auction shall be conducted for selling the "Sale of Assets of the company in parcel/lot of Supreme Tex Mart Limited" under Regulation 33 r.w. Schedule 1 of IBBI (Liquidation Process) regulation 2016 of the Insolvency and Bankruptcy Code, 2016.

Table with columns: Parcel/Lot No., Description of Unit and Assets included in the Lot, Reserve Price, Amount of EMD (in Rs.), Tick Size of the Bid.

IMPORTANT DATES: 1. Last date for submitting expression of interest to participate in E Auction Process: 02-April-2024

Ravinder Kumar Goel IBBI/IPA-001/IP-P-00705/2017-18/11252 Liquidator Supreme Tex Mart Limited

JOHAL INVESTMENTS LTD.

CIN: U67120DL1990PLC209682, RBI registration No.: B-14.03253

Office:-118, Suneja tower -II, First floor, District Centre, Janakpuri, New Delhi 110058, Website: www.jifinance.com

Undelivered Demand Notice Notice U/s 13(4) of SARFAESI Act, 2002

We have already issued detailed demand notices U/s 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Speed post/ Regd. post to the Borrower and the Co-borrower which has been returned undelivered marked as refused.

Table with columns: S. No., Loan Account No., Name of Borrower(s), Applicant(s) & Co-borrower(s) & Guarantor(s), Description of the property mortgaged / charged, Amount outstanding (as per notice U/s-13(2), SARFAESI).

Place: New Delhi Date: 18.03.2024

Authorised Signatory Johal Investments Ltd.

IMPORTANT

acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any money or entering into any agreement with advertisers or otherwise acting on an advertisement in any manner whatsoever.

SALE/AUCTION NOTICE HANSRAJ AGROFRESH PRIVATE LIMITED (IN LIQUIDATION)

CIN : U15490UP2014PTC065749 Registered Office: C-23, 2nd Floor, Swastik Gaudiga Shivpur Varanasi UP 221003 Factory Premises: Bahadur Colony, Talma, Jalpaiguri, West Bengal-735121

Sale of the Corporate Debtor as a going concern or the business of the Corporate Debtor as a going concern (In liquidation under Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to the public in general for invitation of expression of interest in connection with sale of the assets of Hansraj Agrofresh Private Limited (In Liquidation) (Company) under slump sale, offered by the liquidator (appointed by the Honble NCLT Allahabad Bench) by e-auction process as per the details mentioned in the table below:

Table with columns: Sr. No., DESCRIPTION OF ASSETS, Reserve Price (INR), EMD (INR), Bid Incremental Value (INR).

Site Visit & Inspection: 04.04.2024 to 10.04.2024 (10:00 am to 5:00 pm) (With Prior Permission) 1. Interested applicants may refer to the complete E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction, E-Auction Bid form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc. available on https://www.nesi.co.in & https://hansrajagrofresh.com

Date: 18.03.2024 Place: Roorkie

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government (Regional Director, Northern Region)

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of HIREKEYZ INFOTECH PRIVATE LIMITED (FORMERLY KNOWN AS HIREKEYZ INFOTECH PRIVATE LIMITED) (CIN: U72900DL2017PTC324343) having its Registered Office at UG-1, E-21, JAWAHAR PARK LAXMI NAGAR, DELHI, EAST DELHI - 110092

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on March 11, 2024 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antonyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

UG-1, E-21, JAWAHAR PARK LAXMI NAGAR, DELHI, EAST DELHI - 110092 For & on behalf of HIREKEYZ INFOTECH PRIVATE LIMITED CHANDAN OJHA (Director) DIN: 07737084

SMFG INDIA CREDIT COMPANY LIMITED

(formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Masoty, Bandra Kuria Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE (For Immovable Property) (Under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Co Ltd (Formerly Fullerton India Credit Company Limited), Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office 2nd North Avenue, Maker Masoty, 10th Floor, Bandra-Kuria Complex, Bandra (East), Mumbai - 400051, Under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

Table with columns: Name of the Borrower/Co-Borrowers/Guarantors & Loan Account Number, Demand Notice Date, Description of Immovable Property / Properties Mortgaged, Date of Possession.

(1) MOHIT MAHABIR SINGH, (2) PRIYANKA DALBIR SINGH (3) LEGAL HEIRS OF DECEASED MAHABIR NAFE SINGH loan account number 212821310842254

(1) MAHABIR SUBHASH CHAND (SINCE DECEASED), (2) SUSHMA MAHABIR, (3) ARUN MAHABIR, (4) UDAY MAHABIR loan account number 212820910993905

(1) DEEPAK KUMAR, (2) SATISH KUMAR (3) SONIA DEEPAK (4) SANDEEP STEEL WORKS loan account number 212820910759018

(1) RAJINDER KUMAR, (2) VEENA GULATI (3) AMIT GULATI (4) ANITA GULATI loan account number 210920910959549

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.) for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 18/03/2024. Place: Haryana SMFG India Credit Company Limited (formerly Fullerton India Credit Company Limited)

SURAKSHA ASSET RECONSTRUCTION PRIVATE LIMITED

(Formerly known as Suraksha Asset Reconstruction Private Limited)

Registered office: ITI House, 36, Dr. R.K. Shrirochard Road, Parel East, Mumbai - 400012 Tel: +91 22 4027 3662 Fax: +91 22 4027 3700 Email Id: pratibha.upadhyay@surakshaarc.com website: www.surakshaarc.com

APPENDIX IV-A (UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "said Act") read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (the "said Rules").

Table with columns: Name of Borrower/Co-Borrower/s, Description of Property, Date of Physical Possession, Date of Demand Notice, Last Date for submission of Bid/EMD, Date & Time of E-Auction, Reserve Price (Rs.), Earnest Money Deposit (10%)(Rs.), Amount Due as on 30.10.2023 (Rs.).

The bid price to be submitted shall be above the Reserve Price and the bidders shall improve their further offer in multiple of Rs. 1,00,000/- (Rupees One Lakh Only). The property will not be sold below the reserve price set by the Authorized Officer. The bid quoted below the reserve price shall be rejected and the EMD deposited shall be forfeited.

1. The successful bidder shall have to pay 25% of the purchase amount (including Earnest Money deposit of 10% paid as above) on the day of declaration of successful bidder or not later than next working day thereof, as the case may be. The Balance 75% of the purchase price shall have to be paid on or before the 15th day of confirmation of the sale by Secured Creditor or such extended period as may be agreed upon in writing between the purchaser and Secured Creditor, in any case not exceeding three months.

JANA SMALL FINANCE BANK

(A scheduled commercial bank)

Regional Branch Office: 16/12, 2nd Floor, W.E.A. Arya Samaj Road, Karol Bagh, Delhi-110005.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower's, Co-Borrowers, Guarantors and Mortgagees have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you, all your loan account has been classified as Non performing Asset, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/Co-Borrower's/ Guarantors/ Mortgagees as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Table with columns: Sr. No., Name of Borrower/Co-Borrower/ Guarantor/ Mortgagee, Loan Account No. & Loan Amount, Details of the Security to be enforced.

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagee as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower's/ Co-Borrower's/ Guarantors/ Mortgagees of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 18.03.2024, Place: Delhi NCR Sd/- Authorised Officer, For Jana Small Finance Bank Limited

Registered Office: The Fairway, Ground & First Floor, Survey No.10/11, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challengatta, Bangalore-560071.

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SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JMK MERCANTILE LIMITED

Table with columns: 1. Name of Corporate Person, 2. Date of incorporation of Corporate Person, 3. Authority under which Corporate Person is incorporated/registered, 4. Corporate Identity No./ Limited liability identification number of Corporate Person, 5. Address of the registered office and principal office (if any) of Corporate Person, 6. Liquidation commencement date of Corporate Person, 7. Name, address, email address, telephone number and the registration number of the Liquidator, 8. Last date for submission of claims.

Notice is hereby given that the JMK MERCANTILE LIMITED has commenced voluntary liquidation on 14th March 2024. The stakeholders of JMK MERCANTILE LIMITED are hereby called upon to submit a proof of their claims, on or before 13th April 2024, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Date: 17.03.2024 Place: Delhi Registration No: IBBI/IPA-001/IP-P-00439/2017-18/10762

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. WESTSTAR CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with columns: 1. Name of Corporate Debtor, 2. Date of incorporation of Corporate Debtor, 3. Authority under which Corporate Debtor is incorporated / registered, 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor, 5. Address of the registered office and principal office (if any) of Corporate Debtor, 6. Insolvency commencement date in respect of Corporate Debtor, 7. Estimated date of closure of insolvency resolution process, 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional, 9. Address & email of the interim resolution professional, as registered with the board, 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional, 11. Last date for submission of claims, 12. Classes of creditors, if any, under clause (b) of sub-section (4) of section 21, ascertained by the Interim Resolution Professional, 13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class), 14. (a) Relevant forms and (b) Details of authorized representatives are available at.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Weststar Constructions Private Limited on 06/03/2024.

The creditors of M/s. Weststar Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 23/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA-Not Applicable.

Date: 16.03.2024 Place: New Delhi Res. Address: B-204, First Floor Back Side, T-Extension, Street No. 7, Vishwas Park Extn, Uttam Nagar, Delhi - 110059

FORM NO. INC-26

(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government (Regional Director, Northern Region)

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND In the matter of NOVEL HEALTHTECH SOLUTIONS PRIVATE LIMITED (FORMERLY KNOWN AS NOVEL MARKETING & EVENTS MANAGEMENT SERVICES PRIVATE LIMITED) (CIN : U85100DL2002PTC359851)

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on 27th January, 2024 to enable the

